GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 2609 (To be answered on the 17th March 2022)

RESTRICTIONS ON BUILDING PERMISSION

2609. SHRI SHRINIWAS PATIL

Will the Minister of CIVIL AVIATION

लागर विमानन मंत्री

be pleased to state:-

(a) whether the Government is aware that in view of the restrictions imposed by Collector Satara in the vicinity of Karad airport in Satara district, all building permissions in Karad and Malkapur municipalities in Satara district have been stopped since last three months and if so, the details thereof;

(b) whether Airport Authority of India (AAI) has given such instructions to Maharashtra Airport Development Company (MADC) to instruct the Municipal Authorities through Collector Satara to halt the process of building plan sanctioning and if so, the details thereof;

(c) the time by which the process of preparation of zoning maps is likely to be

completed; and

(d) whether the Government proposes to give clear instructions regarding the height and type of buildings to which the restrictions apply and exempt rest of the projects from such indefinite restrictions and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a): Karad aerodrome is an unlicensed aerodrome of State Government of Maharashtra. As per the Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Rules, 2015 amended from time to time, the responsibility for protection of the Obstacle Limitation Surface of such an airport lies with the State Government.

(b): No. Sir.

(c): AAI has already completed the zoning map for Karad. The Colour Coded Zonal Map along with Geographic Information System map has also been shared

with Maharashtra Airport Development Committee on 25.02.2022.

(d): The Central Government has issued the Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Rules, 2015 published vide GSR 751 (E) dated 30.09.2015 as amended from time to time to regulate the height of the structures/buildings around airports.